

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-177/(ND)/2017

In the matter of

Mr. Sanjeev Kumar Khokher

....PETITIONER

Vs.

Cititech. Estate (P) Ltd

.. RESPONDENT

SECTION :

Under Section 241-242

Order delivered on 23.1.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor :: Mr. Ankit Singal, Advocate –for  
R-1, R-2 and R-

For the Intervener :-

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner that in compliance to the directions dated 14.12.2017 passed by this Tribunal, after receipt of a copy of the legal heirship of Respondent-3, as directed to be furnished by this Tribunal for the purpose of impleading the legal heir of the said Respondents, an Application for impleading the legal heirs has been duly filed along with amended Cause Title to the Petition on 18.12.2017 vide diary No.497.

*Contd -*



However, Ld. Counsel for the Respondent represents that Respondents 1, 2 & 4, for whom he is representing perse do not have any objection in allowing the application but, however, in relation to Paragraph-4 of the application to the statement that the petitioner came to know about the death of the R-2, only from the legal heirship Certificate of the Respondent-3 and not prior to it is denied.

Ld. Counsel for the respondent further submits that the petitioner was well aware about the death of deceased R-3 as well as to the legal heirs of R-3. The above objections seems to be basically technical in relation to entertaining this application is concerned and in the circumstances, this application is allowed.

Let steps be taken by the Petitioner to amend the Cause Title of the Petition as provided for by the NCLT Rules, 2016 and file the amended petition within one week. Notice along with duly amended copy of the Petition shall also be issued to the L.Rs of R-3 by post in relation to the main Company petition within a period of one week.

Post the matter for the appearance of the L.Rs. It is submitted by the Ld. Counsel for the parties that otherwise the pleadings are complete in this matter.

List on 08.2.2018 for the appearance of L.Rs of R-3.

*-Sd-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

23.1.2018